



2026:AHC:129712

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21855 of 2026

Sonu Kumar Verma @ Shailender Verma

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Devottam Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.50 of 2026, under Section 2/3(1) of U.P. Gangsters and Anti Social Activities (Prevention) Act, 1986, Police Station- Ubhaon, District- Ballia.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. Two base cases have been shown in the gang chart against the applicant and in both cases, the applicant is on bail. The applicant has not been convicted in any offence. The applicant has no other criminal history except the two cases shown against him in the gang chart.
4. The Learned A.G.A. has opposed the prayer for grant of bail and has contended that he has not received any instructions in the matter.
5. However, considering the fact that the applicant is stated to be in jail since 24.09.2025 in Case Crime No.253 of 2025 and then since 28.02.2026 in the present case, this Court has proceeded to hear the Learned counsel for the applicant and the Learned A.G.A. for the State on the question of grant of bail without further awaiting for the instructions.
6. I have considered the submissions made by the Learned counsels for

the parties and perused the record.

7. The applicant has contended in paragraph No.18 of the affidavit filed in support of the bail application that except the criminal history as explained in the affidavit i.e. the two cases mentioned in the gang chart, he has no other criminal history.

8. Taking into consideration the fact that two base cases have been shown against the applicant in which the applicant is on bail, having no other criminal history and also the fact that applicant is not a previous convict and is in jail since 24.09.2025, I deem it appropriate to enlarge the applicant on bail.

9. The bail application is ***allowed***.

10. Let the accused-applicant- **Sonu Kumar Verma @ Shailender Verma**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

11. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

12. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel

with the undertaking that the certified copy will be filed within 15 days.

13. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

14. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

Sachin